

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1048-1049 of 2019

IN THE MATTER OF:

MSC Mediterranean Shipping Company S.A. **...Appellant**

Versus

C.A. Kannan Tiruvengadam, R.P. of BRG Iron & Steel Company Pvt. Ltd. & Anr. **...Respondents**

For Appellant: **Shri Krishnaraj Thaker, Ms. Sreenita Ghoshdastidar, Shri Arjun Asthana and Shri Sidhartha Sharma, Advocates**

For Respondents: **Shri Rishav Banerjee, Shri Pratik Mukhopadhyay and Shri Saptarshi Mandal, Advocates (for RP)
Shri Bhuvnesh Satija, Advocate (R-2)**

With

Company Appeal (AT) (Ins) No.200 of 2020

IN THE MATTER OF:

Assistant Commissioner of Customs Special Disposal Cell (Port), Kolkata **...Appellant**

Versus

C.A. Kannan Tiruvengadam, R.P. of BRG Iron & Steel Company Pvt. Ltd. & Ors. **...Respondents**

For Appellant: **Shri Bhuvnesh Satija, Advocate**

For Respondents: **Shri Rishav Banerjee and Shri Pratik Mukhopadhyay, Advocates (for RP)
Shri Krishnaraj Thaker, Ms. Sreenita Ghoshdastidar and Shri Arjun Asthana, Advocates (R-3)**

ORDER
(Virtual Mode)

11.11.2020 Counsel for Appellant in Company Appeal (AT) (Ins) No.200 of 2020 makes a request that due to pandemic situation, there is difficulty in filing written submissions.

Counsel for the Liquidator raised objections that there is stay operating and hence, matter could not be allowed to be prolonged.

Considering the submissions made for the Appellant in Company Appeal (AT) (Ins) No.200 of 2020 and the fact that both the matters basically would have same arguments, we adjourn the present Appeal.

Such of the parties who have not filed written submissions may file the written submissions not more than three pages by 17th November, 2020. Copies of Judgements on which parties want to rely may also be filed separately.

List both these Appeals 'for admission (after Notice) hearing' on 18th November, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/ns